

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No.1527/2015

(Arising out of impugned final judgment and order dated 02/08/2014
in SA No. 490/1988 passed by the High Court of Judicature at
Allahabad)

SANT RAM AND ORS.

Petitioner(s)

VERSUS

BADRI

Respondent(s)

(With appln. (s) for permission to submit additional document(s)
and interim relief and office report)

Date : 31/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Gourab K. Banerji, Sr. Adv.
Mr. Jayant Mohan, AOR
Mr. Karan Mathur, Adv.

For Respondent(s)

Mr. R. D. Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The interim order passed on the earlier occasion,
shall remain in force till the disposal of the case.

Signature Not Verified

Digitally signed by
Chetan Kumar

(Chetan Kumar)

(H.S. Parasher)

Date: 2015.08.31

18:24:29 IST

Reason:

Court Master

Court Master